

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.205
CP(IB)/21(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

Belgium Glass and Ceramic Private Limited
V/s
Eurocoin Ceramics Private Limited

.....**Applicant**

.....**Respondent**

Order delivered on: 09/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr.. Ritesh Patadia, Adv. Ms. Ridhi Vadgama, Adv.
For the Respondent :

ORDER

Ld. Counsel for the applicant is not able to see the service proof. It appears that the application is filed without proper service and also the respondents have never appeared in the matters from beginning as the address of respondent is not proper. He is also not filing the NeSL certificate as agreed in earlier orders. In view of the same, this application is disposed off as defective and not maintainable.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)